

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22047/2011

(From the judgement and order dated 05/07/2011 in LPA No.466/2010 of the HIGH COURT OF JHARKHAND AT RANCHI)

JHARKHAND STATE ELECT.BOARD & ORS.

Petitioner(s)

VERSUS

M/S LAXMI BUSINESS & CEMENT CO.P.LD.& ANR.

Respondent(s)

(With appln(s) for permission to file addl. documents, impleadment and office report)

WITH

SLP(C) NO. 22049 of 2011

(With appln. for permission to file addl. documents, impleadment, prayer for interim relief and office report)

SLP (C) No...CC 20307 of 2012

IA No.1 (With appln. for c/delay in filing the SLP and office report)

SLP (C) No...CC 20360 of 2012

IA No.1 (With appln. for c/delay in filing the SLP and office report)

Date: 01/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Mr. Ajit Kr. Sinha, Sr. Adv.

Mr. Ashwarya Sinha, Adv.

Mr. Ambhoj Kumar Sinha, Adv.

Mr. Himanshu Shekhar, Adv.

For Respondent(s)

Mr. M.S. Mittal, Sr. Adv.

Mr. M.P. Jha, Adv.

Mr. Chandan Kumar Rai, Adv.

Mr. Mahipal, Adv.

Mr. Devashish Bharuka, Adv.

...2/-

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UPON hearing counsel the Court made the following
O R D E R

Put up on November 12, 2013.

|(N.S.K. Kamesh)

| |(Renuka Sadana)

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|Court Master

| |Court Master

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